

Three-Year Degree Course

- *1419. {
 Shri D. C. Sharma:
 Shri Ram Krihan:
 Shri N. R. Munisamy:
 Shri P. K. Deo:
 Shrimati Laxmi Bai:

Will the Minister of Education and Scientific Research be pleased to lay a statement showing:

(a) the names of the Universities which have agreed to implement the scheme of the three-year degree course;

(b) whether any grants have been promised to them in this connection; and

(c) if so, the amount of grant (University-wise)?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 96].

Scheduled Caste Children

*1420. Shri V. C. Shukla: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have completed examinations of the question relating to the children who were born at the time when their parents belonged to Scheduled Castes being allowed to continue to enjoy the facilities to which the Scheduled Caste children are entitled; and

(b) if so, the decision taken in the matter?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). Minor children of Scheduled Caste parents who are converted to another religion should be deemed to have adopted the new faith along with their parents. Such children would ordinarily be entitled to the facilities afforded to the children of Backward Classes.

Advisory Committee for Scheduled Castes of Orissa

- *1421. {
 Shri B. C. Mullick:
 Shri R. C. Majhi:

Will the Minister of Home Affairs be pleased to refer to page 6 (para 18) of the report of the Commissioner for Scheduled Castes and Scheduled Tribes for 1956-57 and state:

(a) whether the State Governments of Orissa, West Bengal and Assam have since constituted Advisory Committees for Scheduled Castes in their respective States; and

(b) if not, when these are likely to be constituted?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). The Governments of West Bengal and Assam have since constituted Advisory Boards for the welfare of Scheduled Castes in their respective States. The Government of Orissa too have framed rules for the purpose and are setting up a similar Board shortly.

Uniform Rates of Sales Tax in States

- *1422. {
 Shri S. M. Banerjee:
 Shri Tangamani:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 102 on the 13th November, 1957, and state:

(a) whether any final decision has since been taken to apply sales tax on a uniform basis in all the States; and

(b) if so, whether all State Governments have agreed to this?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) and (b). The State Governments have agreed in principle to levy sales tax at a uniform rate on certain special goods, a list of which is placed on the Table of the Lok Sabha. [See Appendix VI, annexure No. 97.] The tax will